

**Delhi (Places of Public Entertainment) Prohibition of
Smoking Act, 1953**

2 of 1953

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CONTENTS

1. Short title, extent and commencement
2. Definitions
3. Prohibition of smoking in places of public entertainment
4. Penalty for contravention of section 3
5. Offences under this Act to be tried summarily

**Delhi (Places of Public Entertainment) Prohibition of
Smoking Act, 1953**

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An Act to prohibit smoking in places of public entertainment in the State of Delhi. It is hereby enacted by the State Legislature as follows

1. Short title, extent and commencement :-

- (1) This Act may be called the Delhi (Places of Public Entertainment) Prohibition of Smoking Act, 1953.
- (2) It extends to the whole of the Union Territory of Delhi.
- (3) It shall come into force at once.

2. Definitions :-

In this Act, unless the context otherwise requires,

- (a) "place of public entertainment" means any building or other enclosed place to which members of the public are admitted, whether on payment or otherwise, to witness any entertainment, that is to say, any cinematographic exhibition, dance or dramatic performance or any other form of amusement;
- (b) "prohibited period" means so much of the period commencing

thirty minutes, before the beginning of an entertainment and ending with the termination thereof as may fall within the hours which the Chief Commissioner, Delhi, may, by notification in the Official Gazette, specify in this behalf for entertainments generally or for any class of entertainments;

(c) "smoking" means smoking of tobacco in any form, whether in the form of cigarettes, cigars, beedi or otherwise or with the aid of a pipe or hukka or any other instrument.

3. Prohibition of smoking in places of public entertainment

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No person shall, during the prohibited period, smoke in any place of public entertainment,

(a) either on the stage thereof, except in so far as smoking may be a part of the entertainment;

(b) in the auditorium that is to say, in that part of the place of public entertainment in which accommodation is provided for members of the public.

4. Penalty for contravention of section 3 :-

(1) Any person who contravenes the provision of Section 3 shall be liable to be ejected summarily from the place of public entertainment by any police officer and shall also be liable to fine which may extend to twenty rupees.

(2) No person ejected under sub-section (1), shall be entitled to the refund of any payment made by him for admission to the place of public entertainment or to any other compensation.

5. Offences under this Act to be tried summarily :-

All offences under this Act shall be tried summarily in the manner provided for summary trials under Code of Criminal Procedure, 1898.